

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH – COURT I
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH
NATIONAL COMPANY LAW TRIBUNAL, HELD AT ON 21.12.2021 at 02.30 PM
THROUGH VIDEO CONFERENCING**

**PRESENT: JUSTICE (RETD.) S. RAMATHILAGAM, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

**APPLICATION NUMBER : IA/1268(CHE)/2021
IN**

PETITION NUMBER : CP/1118/IB/2018

NAME OF THE PETITIONER(S) : IRP of SCM Garments Pvt Ltd

NAME OF THE RESPONDENTS :

UNDER SECTION : Sec 12A of IBC, 2016

ORDER

Mr. E. Om Prakash, Senior Advocate leads Mr. B. Dhanaraj, Advocate for the Applicant and Mr. Muthuiah Thevar Rajapandian, IRP appearing for the Operational Creditor Debtor is present in person through video conferencing platform.

IA/1268(CHE)/2021 is filed by Mr. K.J. Vinod, IRP of SCM Garments Pvt. Ltd. / Corporate Debtor.

By order dated 17.12.2021, CIRP commenced in CP/1118/IB/2018 and the Respondent herein Mr. K.J. Vinod was appointed as the Interim Resolution Professional.

The IRP states that he has received the Form 'FA' from the Operational Creditor dated 19.12.2021. Further to that effect the settlement has been arrived at and the entire amount has since been received by the Operational Creditor. The IRP further states that the entire fee has also since been received.

The IRP is directed to charge professional fee for the tenure he has worked as the IRP in the matter, on pro rata basis.

The IRP is discharged from his duties. The Company is directed to operate under the Management of the Board of Directors and the Company is released from the rigours of law.

With the above directions, **IA/1268(CHE)/2021** is **Allowed**. **CP/1118/IB/2018** is sent for **records**.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
Justice (Retd.) S. RAMATHILAGAM
MEMBER (JUDICIAL)